

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/343(KB)2022
CONT.A./2(KB)2024,
IA(COMPANIES.ACT)/34(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH APRIL 2024

IN THE MATTER OF	AMBALIKA DAS VS K C DAS PVT LTD
UNDER SECTION	SEC. 58(3) SEC. 59 SEC. 241(1) SEC. 242(4) SEC. 244(1)

Appearances (via video conferencing/physically)

Ms. Urmila Chakraborty, Adv.] For the Petitioner
Mr. Ayan Chakraborty, Adv.]
Ms. Sohini Mukherjee, Adv.]

ORDER

1. Ld.Counsel for the petitioner present.

2. CONT.A./2(KB)2024-

- i. This IA filed by the applicant for initiating contempt proceeding against the Respondent Nos. 2 & 3.
- ii. Ld.Counsel for the applicant seeks to deleting the name of Respondent No.1 from the array of Respondents, as the same is not necessary and proper party. Accordingly, Respondent No.1 is deleted from the array of Respondents.
- iii. While moving this application, Ld.Counsel has relied averments contains in paras 4 & 5, wherein it has been mentioned that the order dated 10/10/2023 has not been complied by Respondents and there is a deliberate, wilful and disobedience on their part in issuing the quarterly accounts as directed in terms of 10/10/2023.

- iv. Registry is directed to issue notice to Respondent Nos. 2 & 3 for compliance report within 10 days by speed post and email and place tracking information on record.
3. Post the matter on 16/05/2024 for further consideration.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)